

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 16037/2012

(Arising out of impugned final judgment and order dated 29/03/2012
in WP No. 967/2011 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

BHAGWAN DEEN & ANR.

Petitioner(s)

VERSUS

RAM BILAS & ORS.

Respondent(s)

(with interim relief and office report)

Date : 31/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Shail Kumar Dwivedi,Adv.
Mr. Siddharth Krish Dwivedi,Adv.

For Respondent(s)

Mr. Amit Kumar,Adv.
Mr. Vivek Singh,Adv.UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner seeks leave to
withdraw the special leave petition with liberty to approach the
High Court for clarification.

The special leave petition is accordingly dismissed as
withdrawn reserving liberty to the petitioner to approach the High
Court for clarification.

[O.P. SHARMA]

Signature Not Verified

[INDU BALA KAPUR]

COURT MASTER

Digitally signed by
Om Parkash Sharma
Date: 2014.10.31
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